

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 6538 OF 2015

(Application for condonation of delay in filing Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2015

Sudhir & Ors.

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

It is submitted that an office report for directions dated 19th February, 2015 in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 16th March, 2015 when His Lordship was pleased to pass the following order :

"In view of the peculiar facts stated in the criminal miscellaneous petition for extension of time to file proof of surrender, a further period of four weeks is granted to the petitioners to surrender.

In case, proof of surrender is not filed within the aforesaid time, the special leave petition shall stand dismissed without further reference to the Court."

It is further submitted that Counsel for the Petitioners has on 13th April, 2015 filed proof of surrender of all the three Petitioners. Copy of the same is enclosed herewith for kind perusal of the Hon'ble Court.

It is also submitted that the above mentioned matter is barred by time by 5 days and Counsel for the Petitioners has filed an application for condonation of delay in filing the same.

It is lastly submitted that SLP (Crl.)No. 1642 of 2015 arising out of same Judgment was dismissed by this Hon'ble Court on 16th February, 2015. Copy of Record of Proceedings dated 16th February, 2015 is enclosed herewith for kind perusal of the Hon'ble Court.

The application for condonation of delay in filing Special Leave Petition above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 24th day of April, 2015.

Sd
ASSISTANT REGISTRAR

COPY TO:

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ca/dk

ASSISTANT REGISTRAR